COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOS. 186 OF 2018 & 185 OF 2018 & IN DFR NO. 186 OF 2018

Dated: 13th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : -

ORDER

Learned counsel appearing for the Appellant prays for two weeks time to enable him to file better additional affidavit explaining delay in filing the appeal.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

List the matter on <u>06.03.2018</u>, as requested by the learned counsel appearing for the Appellant to enable him to file better additional affidavit explaining delay in filing the appeal.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Ss/pr